



IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 8th OF JANUARY, 2026

WRIT PETITION No. 50332 of 2025

M/S SHRIRAM CONSTRUCTION COMPANY

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri Rohan Harne - Advocate for petitioner.

Shri Anubhav Jain - Government Advocate for respondents/State.
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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

IA No.271 of 2026

This is an application on behalf of petitioner seeking withdrawal of the petition.

It is contended that the tender inviting authority is situated within the territorial jurisdiction of the Bench at Gwalior. Accordingly, he seeks leave to withdraw the petition with liberty to file a fresh petition before the Gwalior Bench.

Leave is granted.

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In view of the above, the petition is dismissed as withdrawn with the



liberty as prayed for.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

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